

get newsprint at the same time. Of course, I know the socialist argument too well "Oh! this would be cornered and while the big papers can afford it, the smaller papers cannot afford it". But the position is that even now the smaller papers are buying it at a higher price and the big-papers at a smaller price. So, even now it is not too late. Flood your stock on the market. Let the market find out the price. You will have the automatic mechanism of adjustment of price and supply. Do not interfere with the supply. With every interference there is greater hardship, particularly for the smaller papers, in whose name you swear.

SHRI I. K. GUJRAL: Sir, my hon. friend, Shri Piloo Mody has many quotes. One of his quotes is, he is also a journalist.

SHRI PILOO MODY: I did not say that.

SHRI I. K. GUJRAL: I am saying it.

SHRI PILOO MODY: I do not claim it.

SHRI I. K. GUJRAL: You may not, but I am assigning it to you.

SHRI PILOO MODY: Even the "Who's Who" does not say it.

SHRI I. K. GUJRAL: So far as his own paper is concerned, he does not know how to fill the form to get allocation of newsprint.

SHRI PILOO MODY: You know, I am against all forms.

SHRI I. K. GUJRAL: I had to go out of my way, while helping smaller papers, to fill up his forms also to get newsprint and he got it. Therefore, for him to say that the smaller papers are not getting their dues is very unfair.

So far as his preposterous, if I may use that word, suggestion that

the stock should be flooded is concerned, I am sure even Shri Vajpayee would not agree to that.

SHRI PILOO MODY: They are all socialists!

SHRI I. K. GUJRAL: Therefore, I will not even deal with this suggestion, because the people who are going to suffer are going to be the people who cannot really afford to purchase at the high market price. Even now the prices have gone up and they are finding it difficult.

So far as his general enunciation of making an arithmetical calculation of the world consumption etc. is concerned, I would only say that mathematics has never been his forte and he should not indulge in it.

13.19 hrs.

**PAPERS LAID ON THE TABLE
DELIMITATION COMMISSION'S ORDERS
RE. ORISSA STATE**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Notification No. S.O. 553(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 1973 containing Order No. 6 of the Delimitation Commission in respect of the State of Orissa, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5738/73.]

**NOTIFICATIONS RE. FIXATION OF CEILING
PRICES OF KEROSENE AND DIESEL**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions)